

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 23543/2023

[Arising out of impugned final judgment and order dated 07-07-2023 in WC No. 22451/2012 passed by the High Court of Judicature at Allahabad]

CHURCH OF NORTH INDIA TRUST ASSOCIATION

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ANR.

Respondent(s)

FOR ADMISSION and IA No.215669/2023-EXEMPTION FROM FILING O.T. and  
IA No.218366/2023-PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES

Date : 14-05-2025 This petition was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI  
HON'BLE MR. JUSTICE PRASANNA B. VARALE

For Petitioner(s) :

Mr. Dhiraj Abraham Philip, AOR

For Respondent(s) :

Mr. Tanmaya Agarwal, AOR

UPON hearing the counsel the Court made the following  
O R D E R

1. Learned counsel for the petitioner seeks time to file rejoinder.
2. List the matter after ten weeks.
3. Pleadings be completed in the meanwhile.

(NISHA KHULBEY)  
SENIOR PERSONAL ASSISTANT

(MAMTA RAWAT)  
ASSISTANT REGISTRAR

\*appearance slips not given